

एक माननीय सदस्य : डेमोक्रेटिक सोशलिस्ट पार्टी के सदस्य घरने पर बैठे हुए हैं।

अध्यक्ष महोदय : बैठे हैं, नोट एलाउड, यह उनका अधिकार है।

श्री राम लाल राही : ... (व्यवधान)

अध्यक्ष महोदय : नाट एलाउड, कल सारे दिन सप्लीमेंटरी रेलवे पर एलाऊ कीं, अगर आप वक्त पर न बोलें तो ? मैं राही जी की बात का जवाब दे रहा हूँ। अगर प्लेटफार्म पर टिकट लेकर देर से पहुंचें, और गाड़ी चली जाये तो मैं क्या करूँ ?

PROF. MADHU DANDAVATE (Rajapur) : I will look after his interest in the next Government.

अध्यक्ष महोदय : दिल बहलाने के लिये ख्याल अच्छा है। बहुत अच्छी बात कही आपने।

श्री राम विलास पासवान : अध्यक्ष महोदय, सरकार ने थर्ड पे कमीशन लागू किया। इससे कोयला खदानों के मजदूरों का 50 करोड़ रुपया व्यय पड़ने वाला था, उसको घटाने के लिये कोल इण्डिया ने 3 हजार मजदूरों को रिट्रैन्च कर दिया है, मेरे पास आर्डर की ओरिजनल कापी है। एक हजार मजदूरों को डिस्चार्ज किया गया है और दो हजार मजदूरों को सस्पेंड किया गया है।

अध्यक्ष महोदय : आपने कुछ दिया है ? कार्लिंग अटेंशन वगैरह ?

श्री राम विलास पासवान : जी हां, दिया है।

अध्यक्ष महोदय : मैं मंगवा लेता हूँ।

श्री राम विलास पासवान : आप मंगवा लेंगे, लेकिन ऊर्जा मंत्री जी बैठे हुए हैं।

MR. SPEAKER : Let me see. I cannot allow before I get the facts.

SHRI RAJESH PILOT (Bharatpur) : I have given notice for an urgent discussion

on treating agriculture as an industry for subsidies and other purpose.

अध्यक्ष महोदय : देखेंगे। हमें तो सिर्फ एग्रीकल्चर का ही देखना है। मैं आपसे बात करूंगा इस विषय में।

SHRI RAJESH PILOT : You also agree that agriculture is not O.K.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : To-day, I did not raise any issue because of the poor performance of our Cricket team....

(Interruptions)

MR. SPEAKER : You are so heart broken, dejected.

SHRI SATISH AGARWAL : With this approach for disposing of the various objections you have been able to dispose off zero Hour Business within six minutes. Please continue this practice.

अध्यक्ष महोदय : मैं हमेशा ही ऐसा करता हूँ। जब राही जी जिद करते हैं तो मैं क्या कर सकता हूँ ?

एक होती है राह और एक कुराह। राह पर चलें तो मंजिल पर पहुंच जाते हैं, न चलें तो कैसे पहुंच सकते हैं ?

Paper laid—Shri Shiv Shankar.

12.05 hrs.

PAPERS LAID ON THE TABLE

Oil and Natural Gas Commission Amendment Rules, 1983 Annual Report, Audited Report etc. of Indo-Burma Petroleum Company Limited, Calcutta Indian Oil Corporation Limited, Bombay, Hindustan Petroleum Corporation Limited Bombay, Bharat Petroleum Corporation Limited, Bombay and Rural Electrification Corporation Limited, New Delhi

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : I beg to lay on the Table.

(1) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1983

(Hindi and English versions) published in Notification No. G.S.R. 683 in Gazette of India dated the 17th September, 1983 under Sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :— [Placed in Library, See No. LT-7216/83]

(a) (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary Messrs Balmer Lawrie and Company Limited for the year 1982-83.

(ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary Messrs Balmer Lawrie and Company Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-7217/83]

(b) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1982-83.

(ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7218/83]

(c) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1982-83.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General

thereon. [Placed in Library. See No. LT-7219/83]

(d) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1982-83.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7220/83]

(e) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1982-83.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7221/83]

Report on the Election to the Office of President of India, 1982 and Legislative Assemblies and Metropolitan Council, 1982-83

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table a copy of the Report (Hindi and English versions) on the Election to the Office of President of India, 1982 and Legislative Assemblies and Delhi Metropolitan Council, 1982-83 Narrative. [Placed in Library. See No. LT-7222/83]

Lime stone and Dolomite Mines Labour Welfare Fund (Second Amendment) Rules, 1983, Annual Report, Audited Accounts etc. of the National Safety Council, Bombay

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : I beg to lay on the Table.

- (1) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 609 in Gazette of India dated the 13th August, 1983 under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972. [Placed in Library. See No. LT-7224/83]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Safety Council, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Safety Council, Bombay, for the year 1982-83. [Placed in Library. See No. LT-7224/83]

Annual Report, Audited Accounts etc. of the
Telecommunications Consultants India
Limited, New Delhi

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS
(SHRI VIJAY N. PATIL) ON THE BEHALF OF MY COLLEAGUE SHRI V.N. GADGIL : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1982-83.
- (2) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7225/83]

Notification under the Central Excise Rules, 1944, Reports under Article 151 (1) of the Constitution

THE DEPUTY MINISTER IN THE

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) A copy of Notification No. G.S.R. 878 (ii) (Hindi and English versions) published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum making certain amendment to Notification No. 81/83-CE dated the 1st March, 1983, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-7226/83]
- (2) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution.
- (i) Report of the Comptroller and Auditor General of India for the year 1983-Union Government (Commercial) Part VIII-Miscellaneous Topics of Interest. [Placed in Library. See No. LT-7227/83]
- (ii) Report of the Comptroller and Auditor General of India for the year 1982-Union Government (Commercial) Part IX-Jessop and Company Limited. [Placed in Library. See No. LT-7228/83]
- (iii) Report of the Comptroller and Auditor General of India for the year 1982-Union Government (Commercial) Part X-Mining and Allied Machinery Corporation Limited. [Placed in Library. See No. LT-7229/83]

12.10 hrs.

(MR. DEPUTY SPEAKER *in the Chair*)

12.10 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION

Twenty-Second Report

SHRI R.S. SPARROW (Jullundur) : I beg to present the Twenty-second Report (Hindi and English versions) of the Committee on Subordinate Legislation,